

12.24 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

INDO-PAKISTAN FINANCIAL TALKS

Shri Vajpayee (Balrampur): Sir, under Rule 197, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Financial talks between India and Pakistan held recently at Karachi."

The Minister of Finance (Shri Morarji Deasai): Mr. Speaker, Sir, with your permission, I propose to make a short statement regarding the further progress in the discussions on the outstanding financial issues between India and Pakistan, which were begun when I met the Finance Minister of Pakistan last August.

The House may remember that after the last meeting, I made a statement on the floor of the House in which I mentioned, among other things, that both countries should proceed vigorously with the checking and finalisation of the various figures relevant to the drawing up of the debt settlement between the two countries. In accordance with the arrangement then made, officials of the two Governments met in Karachi between the 15th and 18th of last month to examine the various figures of assets and liabilities. They covered fairly wide ground and agreement was reached on the facts of a number of individual items. Certain points required further clarification or the collection of additional material. This has been taken in hand by both the sides. It is expected that the next round of official discussions will be held early next month and it is hoped that it will be possible to complete at this meeting most of the examination of the figures required. The results of this examination will then be considered by the Ministers on both sides

and a decision taken. The official discussions are largely of the nature of fact-finding and it will obviously not be for the officials to take any decisions. I am hoping that these discussions will be successfully completed and that it will be possible for the two Governments to reach a settlement on all the issues together at an early date.

12.26 hrs.

CORRECTION OF REPLY TO
STARRED QUESTION NO. 985

The Minister of Education (Dr. K. L. Shrimall): Sir, in a supplementary question arising from starred question No. 985 answered on the 31st August, 1959 Shri Hem Barua wanted to know whether it was a fact that Government propose to spend Rs. 2 crores on the development of sports during the remaining period of the Second Plan period. He also wanted to know how much of this amount was going to be utilised by the National Coaching Scheme and how much was going to be made available to the State Governments for the development of sports.

In reply I had stated that a major part of this amount would go to the State Governments for schools and colleges, that is to say, nearly about 75 per cent.

A correction has now to be made. The actual position is that a sum of Rs. 1 crore only is expected to be spent on the development of sports and games during the remaining period of the Second Five Year Plan, subject to availability of funds. A major part of this amount of Rs 1 crore, that is to say, about 57 per cent., will be disbursed to schools and colleges while 23 per cent. will be utilised by the National Coaching Scheme.

Shri Tangamani (Madurai): Out of this Rs. 1 crore, Sir, we are now told

[Shri Tangamani]

that 87 per cent. will be disbursed to schools and colleges and 23 per cent. will be utilised by the National Coaching Scheme. May I know what will happen to the balance, how that will be spent for the promotion of games and sports?

Dr. K. L. Shrimall: The remaining 20 per cent. will be spent as given below:

Grant to construction of stadia—3 per cent.

Grant to National Sports Federation for various activities—4 per cent.

Popularisation of games and sports in rural areas—3 per cent.

Organisational expenses on federations, associations, State Sports Councils etc.—5 per cent.

That will make a total of 20 per cent.

12.27½ hrs.

LEGAL PRACTITIONERS BILL*

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Council and an All-India Bar.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Council and an All-India Bar."

The motion was adopted.

Shri A. K. Sen: Sir, I introduce the Bill.

12.28 hrs.

ANDHRA PRADESH AND MADRAS (ALTERATION OF BOUNDARIES) BILL

Mr. Speaker: Before we take up the next item of business, I would like to make a brief statement to the House. This boundary matter relates to my constituency and, therefore, I do not propose sitting here. However just I may try to be, I do not want to create an impression that I am deciding one way or the other.

Shri Braj Raj Singh (Ferozabad): Hon can that impression be created?

Mr. Speaker: I shall, therefore, ask the Deputy-Speaker, Sardar Hukam Singh, to take the Chair and get through this Bill.

The Minister of State in the Ministry of Home Affairs (Shri Datar): How many villages in your constituency are going, Sir?

Mr. Speaker: I think more than half my constituency.

Pandit Thakur Das Bhargava (Hissar): Before you leave, Sir, may I submit.....

12.29 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Shri Naushir Bharucha (East Khandesh): Before we proceed with the Bill, Sir, may I point out that on the last occasion the Government undertook to circulate to us the plans showing the individual boundaries. So far nothing has been done. I should like to know from the Government why the wishes of the House have been disregarded.

Pandit Thakur Das Bhargava: Sir, Shri Reddy submitted an application stating that certain documents be called for before this Bill is taken up.